

ITEM NO.35

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 257/2021

MANOHAR LAL SHARMA

Petitioner(s)

VERSUS

NARENDRA DAMODARDAS MODI & ORS.

Respondent(s)

(FOR ADMISSION and IA No.68471/2021-PERMISSION TO APPEAR AND ARGUE  
IN PERSON and IA No.68474/2021-APPROPRIATE ORDERS/DIRECTIONS )

Date : 29-08-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s) Mr. Manohar Lal Sharma, In-person  
Ms. Suman, Adv.

For Respondent(S) Mr. Tushar Mehta, SG  
Ms. Aishwarya Bhati, ASG  
Mr. Kanu Agrawal, Adv.  
Mr. Shubhranshu Padhi, Adv.  
Ms. Swati Ghildiyal, Adv.

UPON hearing the petitioner the Court made the following  
O R D E R

Application seeking permission to appear and  
argue in-person is allowed.

Mr. Manohar Lal Sharma, appearing in-person,  
prays for and is granted liberty to withdraw the  
instant petition.

The Writ Petition is, accordingly, dismissed  
as withdrawn.

(NEETU KHAJURIA)  
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)  
COURT MASTER

